

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

**CA Nos. 172/2017
IN
CP (IB) No.15/Chd/CHD/2017
(Decided matter)**

In the matter of:

Punjab National Bank

...Applicant/Financial Creditor

Versus

M/s James Hotels Ltd.

...Corporate Debtor

Present: Mr.Vaibhav Sahni, Advocate for applicant.

Mr.Yogesh Goel, Advocate for Resolution Professional.

Learned counsel for resolution professional seeks short time to file reply because there was delay in collecting certain documents.

List the matter on 12.12.2017 for arguments. Reply, if any, be filed at least 2 days before the date fixed with copy advance to the counsel opposite.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

November 28, 2017
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